IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 600 of 1996.

Date of order : 23.04.2003.

Present: Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. A. Sathath Khan, Judicial Member

Shaligram Shaw & Anr.

- VS -

Union of India & ors.

For the applicant : Mr. A. Chakraborty, Counsel

For the respondents: Mr. R.K. De. Counsel.

ORDER

A. SATHATH KHAN, JM:

The Ld. Counsel for the applicant submits that he may be permitted to withdraw this case with liberty to file a fresh case in respect of the failure of the respondents to invalidate him on the medical grounds. Applicant is allowed to withdraw this case with liberty to file a fresh application regarding his medical invalidation subject/limitation.

MEMBER (J)

MEMBER (J)

ASVS.